

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUMAN VILLAS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUMAN VILLAS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/03/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201HR2006PTC036085
5.	Address of the registered office and principal office (if any) of corporate debtor	Parnami Tower, Sco 50-51, 1st Floor Old Judicial Complex, Civil Lines Gurgaon HR 122001
6.	Insolvency commencement date in respect of corporate debtor	08 th April 2022
7.	Estimated date of closure of Insolvency Resolution Process	05 th October 2022
8.	Name and registration number of the Insolvency professional acting as Interim Resolution Professional	Name: Sanjay Garg IBBI Regd. no.: IBBI/IPA-001/IP-P-01865/2019-2020/12919
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 193, Agroha Kunj, Sector 13, Rohini, Delhi -110085 Email id: rp.sanjaygarg@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Osrik Resolution Pvt. Ltd. Address: 908, 9 th Floor, D Mall, Netaji Subhash Place, Pitampura- 100 034 Email: Cirp.sumanvillas@gmail.com
11.	Last date for submission of claims	22 nd April 2022
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the Interim Resolution Professional	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Loveneet Handa (IBBI/IPA-002/IP-N01048/2020-2021/13386) 2. Varun Goel (IBBI/IPA-001/IP-P-02165/2020-2021/13339) 3. Surinder Babbar (IBBI/IPA-001/IP-P-02534/2021-2022/13878)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://www.ibbi.gov.in/home/downloads (b) Details of authorized representatives are available at: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of Corporate Insolvency Resolution Process of the Suman Villas Private Limited on 08th April 2022.

The creditors of **Suman Villas Private Limited**, are hereby called upon to submit their claims with proof on or before **22nd April 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Home Buyers in Form CA

Submission of false or misleading proofs of claim shall attract penalties.



Sanjay Garg

Interim Resolution Professional

IP Reg. No.: IBBI/IPA-001/IP-P-01865/2019-2020/12919

Regd. Add: 193, Agroha Kunj, Sector 13, Rohini, Delhi -85

Communication Add: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi-34

Date: 10th April 2022

Place: New Delhi